Transport, Energy and Communications, Swiss Confederation, met Minister (Road Transport and Highways) and *inter-alia*, discussed various aspect of Bilateral cooperation in Road and Railways Transport Sector. Both leaders agreed to focus on enhanced co-operation for sustainable, green and efficient transport infrastructure, secure traffic flow and road traffic safety by sharing of best practices, technical expertise and innovative technology towards mutual benefit.

## Cost sharing pattern for Kharki-Daula Chowk underpass

1995. DR. JANARDHAN WAGHMARE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to reply to Unstarred Question 602 given in Rajya Sabha on 14 August, 2012 and state:

(a) the stage at which the cost sharing formula among the stake holders *i.e.*HUDA, HSIIDC and NHAI is lying pending to construct underpass at Kharki-Daula Chowk;

(b) whether, in the absence of finalizing the cost sharing formula and nonconstruction of underpass at Kharki-Daula Chowk, a large number of pedestrians are losing their lives every day; and

(c) if so, the time line fixed to finalize the cost sharing formula and to construct the underpass there?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) to (c) Ministry has decided to explore the possibilities to provide Grade Separators at some locations including at Hero-Honda Chowk on NH-8, as pilot project through vertical expansion of National Highway with the provision of commercial/real estate development within Right of Way. A Management Board has been constituted to implement this pilot project. The same may be replicated for other crossings *inter-alia* at Kharki-Daula Chowk on NH-8.

# Delayed projects due to environmental clearances

1996. SHRI RAJIV PRATAP RUDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a number of projects which are awarded are still pending for environmental clearances;

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(b) if so, the details thereof, State-wise;

(c) whether these projects are expected to cause negative impact on environment;

(d) whether projects involving widening of existing roads are also delayed; and

(e) if so, the reasons for the delay in getting clearances?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) A total of 307 cases including cases with Border Roads Organization (BRO) are pending for environmental and forest clearances. These cases are mainly for widening of existing carriageway in order to augment capacity. The State-wise details of pending clearances cases are given in Statement (*See* below).

(c) The negative impact, if any, is addressed in environment mitigation plan which form part of project implementation.

- (d) Yes, Sir.
- (e) Due to involvement of number of agencies and procedural requirements.

### Statement

The State-wise details of pending clearances cases

(Status as on October, 2012)

| Sl.No. | State            | No. of clearance cases |
|--------|------------------|------------------------|
| 1.     | Assam            | 1                      |
| 2.     | Bihar            | 1                      |
| 3.     | Gujarat          | 1                      |
| 4.     | Himachal Pradesh | 2                      |
| 5.     | Jharkhand        | 1                      |
| 6.     | Karnataka        | 2                      |
| 7.     | Kerala           | 1                      |
| 8.     | Madhya Pradesh   | 14                     |

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| Sl.No. | State                              | No. of clearance cases |
|--------|------------------------------------|------------------------|
| 9.     | Maharashtra                        | 4                      |
| 10.    | Mizoram                            | 1                      |
| 11.    | Punjab                             | 1                      |
| 12.    | Rajasthan                          | 11                     |
| 13.    | Uttar Pradesh                      | 10                     |
| 14.    | Uttarakhand                        | 1                      |
| 15.    | Border Roads Organization (BRO) \$ | 256                    |
|        | Total:                             | 307                    |

\$- Includes other roads also.

Written Answers to

## Action plan for development of State Highways

1997. SHRI RAJKUMAR DHOOT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has put in place any action plan for the development of State Highways of Maharashtra during the Twelfth Five Year Plan period;

(b) if so, the details thereof; and

(c) the funds earmarked by the Planning Commission and the Ministry of Finance for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The responsibility for development and maintenance of other roads rests with the concerned State Governments and other agencies. Accordingly, development of State Highways of Maharashtra does not come under the purview of this Ministry.

<sup>(</sup>b) and (c) Do not arise.